CENTRAL ADMINISTRATIVE TRIBUNAL HYDER BAD BENCH

AT HYDERABAD.

R.P.No.54 of 1993 OA. No. 1083/92

Dated: 31-5-1994.

Between: -

1. General Manager, Chittaranjan Locomotive works, Chittaranjan, Durdwan, Wesat Bengal.

2. Financial Advisor and Accounts Officer(Admn.) Chittaranjan Locomotive Works, Burdwan, West Bengal.

Applicants/ Respondents. Shri A.B.Krishnamachari, S/o Late A.L. Narasimhachari, R/o Visakhapatnam \.... Respondent/.

Counsel for the Applicant : Mr. N.R. Devaraj, Sr. CGSC.

is decided".

Counsel for the Respondent : Mr.Y.Subrahmanyam.

CORAMS

Hon'ble Mr.T. Chandras exhar Roddy & Judicial Member. U The Hon'ble Tribunal made the following order:-~

" Even though sufficient opportunity had been given

counter. The learned counsel for the respondents Mr. N. R. Devaraj. brought to our notice that he had addres ed a letter long back to the respondents informing them that this O.A. stands posted for orders to 15.3.1993(today) and to send the required instructions in this 0.A.He further submitted inspite of his letter that the respondents have not choosen to sent him any instructions. But the material placed before this

Ultimately this O.A.was disposed of by giving a direction to the respondents to pay the arrears of pension to the applicant at the rate of Rs. 1, 172/-w.e.f. 30-12-1986 to 10-1-1989. Aggrieved by the judgment dt.15-3-93 the present R.P. was filed.

Tribunal is sufficeint to decide this O.A. and this O.A.

In this R.P. it is contended that the applicant had been allowed the benefit of contributory provident fund from 28-12-96 to 10-1-89 and as such, the applicant is not entitled for pension at the rate of Rs. 1, 172/- w.e.f. 30. 12.8 This aspect of the case was not brought to the notife of the Bench at the time the O.M. was disposed of as per the judgment dt.15-3-93. Many other issued also are raised in this R.P.As judgment dt.15.3.93 is ex-parte and in view of the material placed before the Tribunal that the applicants had been allowed the benefit of the contributory judgment dt.15.3.93 and give an opportunity to the review petitioners to file their counter and then dispose of this O. A. on merits with the material placed by both the sides. Hence the judgment dt. 15.3.93 passed in this O.A. is set aside and the R.P.is allowed accordingly. The respondents in the O.A. are given 4 weeks time to file their Counter. Liet the O.A. for orders on 29.6.94 before Division Bench.

Copy to:-

1. General Manager, Chittaranjan Locomotive Works, Chittaranjan, Burdwan, West Bengal.

2. Financial Advisor and Accounts Officer(Admn.), Chittarangian Locomotive Works, Burdwan District, West Bengal.

Dy.Registrar(Judl.)

- 3. One copy to Sri Y.Subrahmanyam, Advocate Door.No.45-58-7, Narasimha Nagar, P.O.Saligrampuram, Visakhapatnam-530 024, One Copy to Mr.N.R.Devaraj, Sr. CGSC, CAT. Hyd.
- 5. One copy Spare.

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